

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6116
ANSWERED ON:30.04.2015
PENDING APPROVAL WITH BCI
Venkatesh Babu Shri T.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of applications are lying pending with the Bar Council of India (BCI) for grant of approval to set up Law Colleges/ Universities;
- (b) if so, the details thereof along with the action taken by the BCI thereon, State- wise;
- (c) whether the BCI is aware of a large number of complaints regarding lack of quality education and inadequate infrastructure in the existing law colleges in the country; and
- (d) if so, the details thereof and the action taken by the BCI thereon and to improve the quality of education in these colleges?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) and (b): The Bar Council of India has informed that they have received 121 applications as on 31.12.2014 for setting up of Law Colleges/Universities. After due date, the Council received 37 applications. After scrutinizing the applications received as on 31.12.2014, the Council found 41 applications are as per the norms of the BCI and the Council also started inspecting the Institutions from January, 2015 onwards. The states- wise Applicants which applied on or before 31.12.2014 for grant of approval to set up Law Colleges/Universities are as follows:-

S. Name of State No. of
No. applications
received

1	Andhra Pradesh	2
2	Assam	5
	Meghalaya,	
	Manipur,	
	Mizoram,	
	Nagaland	
	& Tripura	
3	Bihar	1
4	Chhattisgarh	2
5	Delhi	1
6	Gujarat	19
7	Himachal Pradesh	5
8	Karnataka	4
9	Kerala	1
10	Madhya Pradesh	3
11	Maharashtra and Goa	8
12	Punjab and Haryana	10
13	Rajasthan	10
14	Tamil Nadu & Pondicherry	1
15	Uttarakhand	9
16	Uttar Pradesh	37
17	West Bengal	3
TOTAL		121

(c) and (d): The Bar Council of India grants approval to set up Law Colleges/ Universities as per the Legal Education Rules, 2008 framed by it to improve the standard of Professional Legal Education. For establishing a new Law College "No Objection Certificate" from the concerned State Government and Certificate of Affiliation from the concerned University are necessary. Thereafter, the inspection team of the BCI inspects the Law College as per the Bar Council of India Legal Education Rules. The detailed report submitted by the Inspection Team of BCI again being considered by the Legal Education Committee and thereafter confirmed by the General Council of BCI.